

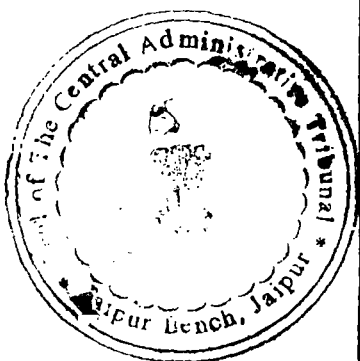
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. 162/2000

K. R. Guglani

Versus No. 2

Date of Order	Orders
28.8.2000	Applicant present in person Mr Gaurab Jain - proxy of Mr. N. K. Jain - Counsel for resp. The Counsel for the respondent submits that the factual report in this case has not received so far therefore the reply could not be prepared. In view of the above, we <u>Admit</u> the O.A. May be listed for final hearing on 18.12.2000. Reply/Reformation be filed in the meantime. The applicant submits that he has already filed a representation to resp. No. 2 but the same has not been disposed of so far. He is ready and willing to file another representation to respondent No. 2 with the prayer that the same may be disposed of within a specified period. In view of the submissions made before us, we direct that in case the applicant files a representation to respondent No. 2, respondent No. 2 is directed to decide/dispose of the said representation within a period of 2 months from the date of receipt of the representation by a reasoned and speaking order. A copy of this order be supplied to the parties. <i>Sd/-</i> (H. P. TIWARI) ADMINISTRATIVE MEMBER <i>Sd/-</i> S. R. Agarwal Member (Judicial)



TRUE COPY ATTESTED

Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, JAIPUR